

(b) the amount of expenses, the present Principal has incurred for renovation of his office and residence and expenditure on travelling, transportation, conveyance, LTC, medical claims, perks beautification of house, personal lawn, electricity etc. since he has taken over as Principal of the school;

(c) whether Government propose to investigate and institute inquiry regarding the number of persons illegally working for household, gardens, cook, Safai-Karamchari, watchman etc. for Principal's personal house keeping but are enrolled as school staff;

(d) what are the names, addresses, qualifications, experience of the other candidates for Principal post, who appeared, interviewed but not selected alongwith the reasons; and

(e) what are the outstanding merits for the present Principal's selection in comparison to other candidates?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) The Principal of the Air Force School, Subroto Park, is an employee of Air Force Educational and Cultural Society which is running the school recognised by Delhi Administration under Delhi School Education Act, 1973 and rules framed thereunder. As informed by the Chairman of the Managing Committee, the terms and conditions of service of the principal are in accordance with the provisions of D.S.E. Act, 1973 and rules framed thereunder.

(b) As informed by the Chairman, of the Managing Committee, these are strictly as per his entitlement.

(c) This is not within the purview of Delhi Administration as management which is running the unaided institution can extend any facility to the principal but these should not be less than those enjoyed by their counterparts in Delhi Administration.

(d) and (e) Sixty-two candidates

had applied for the post. In addition, 28 Air Force officers had also applied. Out of these, 28 civilian and 10 Air Force candidates were called for interview by the Selection Committee which was constituted in accordance with the Delhi School Education Act and Rules, 1973. The Selection Committee selected the present incumbent on merit basis as he emerged the best candidate in the unanimous view of the Selection Committee.

Norms for "Compartment" to students in Air Force School, Subroto Park, Delhi Cantt.

@@@1373-C. SHRI ASHOK NATH VERMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) what criteria has been laid down and under whose directions for 'compartment' to students of the Air Force School, Subroto Park, Delhi Cantt. under statutory promotion Rules (Rule No. 35) of Directorate of Education, Delhi Administration under whose jurisdiction the school is recognised;

(b) whether National Progressive School Council is a recognised body by the Government of India or Ministry of Defence, whose Chairperson is the Principal of the Air Force School, Delhi Cantt; and

(c) what is the annual receipts and expenditure of the Council, headwise and expenses incurred as chairperson of the Council since his appointment as Principal of the school alongwith the details of the audited report?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) A copy of letter dated 29-3-90 of Delhi Admin- regarding promoion rule is attached. Delhi Administration is competent to frame rules under the Delhi School Education Act, 1973 in consultation with Central Government.

@@@Previously Unstarred Question. No. 712, transferred from 25th July, 1991.

(b) The National Progressive Schools Council has not been recognised by the Education Department of Delhi Administration.

(c) It is not within the purview of Education Department of Delhi Administration to get the accounts audited of an unrecognised institution.

Copy of the letter dated 29-3-1990 of Delhi Administration regarding Promotion Rule referred to in reply to part (a) of Rajya Sabha Unstarred Question No. 1373—C for 30-7-1991 asked by Shri Ashok Nath Verma.

DIRECTORATE OF EDUCATION: DELHI ADMINISTRATION: DELHI
(SCHOOLS BRANCH)

No. F. DE. 34/31/87-Edn/16021 to 18021

Dated 29-3-90

To

The Heads of all Govt./Aided/Uraided recognised Secondary/
Senior Secondary Schools, Delhi/New Delhi.

Subject: Amendment in Promotion Rules.

Sir/Madam,

I am refer to this office letter No. DE. 34/31/87/Edn/13231—14731 dated 28th March, 1988, on the subject noted above and to state that the Rule No. 35 may be read as under:

Rule No. 35 Antuent who is not eligible to be declared "passed" or "promoted" can be declared eligible for appearing at the "Compartmental Examination" provided he/she fails only in one or two subjects, provided he/she gets minimum of 15 % marks in those subjects. If a candidate gets 40 % or more in the aggregate of the passing subjects and gets less than 15 % is not more than two other subjects he/she eligible for compartment at a subsequent examination in these subjects to be held in the month of May before the summer vacation and to be known as "Compartmental Examination. If the student secures in the subjects, in which he/she has taken the Compartmental Examination, atleast 33 % marks (disregarding the terminal tests marks), he/she shall be declared "Promoted" in the Compartmental Examination and promoted to the next higher class. No grace marks will be awarded to a student taking the Compartmental Examination.

Yours faithfully,

S/-

(S. K. SHUKLA)

ADDL. DIRECTOR OF (EDUCATION) SCHOOLS

औद्योगिक तथा वित्तीय पुनर्निर्माण बोर्ड
(बी.आई.एफ.आर.) के पास रहण
उद्योगों के लम्बित बाढ़

1373-घ. डा० अब्दुल अहमद :
क्या वित्त मंत्री यह बताने की कृपा करेंगे
कि :

(क) औद्योगिक तथा वित्तीय पुन-

पूर्व अतारंकित प्रश्न संख्या 729,
25 जुलाई, 1991 से स्थानांतरित।

निर्माण बोर्ड के पास रहण उद्योगों के
लम्बित पड़े बाढ़ों का ब्यौरा क्या है
तथा यह कब से लम्बित पड़े हैं;

(ख) गत तीन वर्षों के दौरान
औद्योगिक तथा वित्तीय पुनर्निर्माण बोर्ड ने
कितने बाढ़ों का निराकरण किया और
इन निर्णयों के कारण कितने उद्योग फिर
से शुरू किए गए और कितने बन्द कर
दिये गये;